

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:2732
ANSWERED ON:08.08.2003
FUNDS COLLECTED BY LEVYING PER CENT SURCHARGE.
BASUDEB ACHARIA

Will the Minister of FINANCE be pleased to state:

- (a) the funds collected in the year 2002-2003 by levying a 5 per cent surcharge;
- (b) whether collected funds meant for national security has been spent for the purpose;
- (c) if so, the details thereof;
- (d) if not, the reasons therefore;
- (e) whether the government have also set a target of raising Rs. 2800 crore by levying 10 per cent surcharge for the same purpose in the current year i.e. 2003-04; and
- (f) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANANDRAO V. ADSUL)

- a) An amount of Rs. 4,253 Crores is budgeted as receipts under Surcharge for Financial Year 2002-03. The amount of actual collections is not ascertainable as the final accounts of the Union Government have not yet been drawn.
- b),(c) & (d) The amount collected under the Head `Surcharge` forms part of the Consolidated Fund of India and is spent as per the Demands for Grant of various Ministries with the approval of the Parliament. The funds allocated for Defence through Demand for Grants are more than the amount budgeted through levy of 5 per cent Surcharge. e) Yes sir.
- f) An amount of Rs. 1700 Crores under Corporation Tax and Rs. 1100 crores under Income Tax is budgeted under the Head Surcharge for Financial year 2003-04. The Surcharge is leviable at the rate of 2.5% in the case of companies, firms, co-operatives and local authorities and at the rate of 10% in the case of individuals earning an income of more than Rs. 8,50,000 per annum.